

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Diary No. 261/2022

Date: 3.8.2022

To,

Shri S.S. Raju,
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval under Regulation 86 of the CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and conditions of Tariff) Regulations, 2019 for determination of Transmission Tariff from Actual DOCO to 31-03-2024 for (i) Revision/ Determination of Transmission tariff for 2019-2024 Tariff block for Bhadrawati (Chandrapur) HVDC back to back station (2x500 MW) in Southern Region and Western Region.

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 17.8.2022 :

- a. Excel format of Form-9C comprising of all the loan details for the Assets covered in instant petition.
- b. Clarify whether the Petitioner has obtained RPC approval/beneficiaries for ACE of necessary replacement. If yes, submit the copy of the same.
- c. With regard to additional capitalization in 2019-24 period, submit the following:
 - I. Whether additional capitalization claimed within the cut-off date and beyond the cut-off date is within the original scope of work?
 - II. Details in the following format with regard to additional capitalization claimed during 2019-24 period:-

Asset No.	Head wise /Party wise	Particulars#	Year of Actual Capitalisation	Outstanding Liability as on COD	Discharge (year-wise)				Reversal (year-wise)				Additional Liability Recognized				Outstanding Liability as on 31.3.2024		
					2019-24 period				2019-24 Period				2019-24 Period						
																		-	-

TL/SS/Communication Systems etc.

^Works deferred for execution, contract amendment - please specify

d. Confirm whether there is no further additional information required to be submitted by the petitioner.

2. Further, you are requested to cure the following defect found during preliminary scrutiny of Dy: No. 261/2022:

- i) Filing proof of publication of Public Notice in the newspapers;
- ii) mapping of all Respondents in e-filing portal.

3. The petition will be registered only after receipt of the above information and removal of defect mentioned above.

4. In case the above said information is not filed within the specified date, the petition shall be referred back.

Yours faithfully,

Sd/
(Kamal Kishor)
Asstt. Chief (Legal)